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# Kerala Civil Courts (Amendment) Act, 1986 33 of 1986

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## Kerala Civil Courts (Amendment) Act, 1986

#### 33 of 1986

An Act further to amend the Kerala Civil Courts Act, 1957 WHEREAS it is expedient further to amend the Kerala Civil Courts Act, 1957, for the purposes hereinafter appearing; BE it enacted in the Thirty-seventh Year of Republic of India as follows:-

#### 1. Short Title :-

This Act may be called the Kerala Civil Courts (Amendment)Act, 1986.

#### 2. Amendment Of Section 11:-

In sub-section (2) of section 11 of the Kerala Civil Courts Act, 1957 (1 of 1957) (hereinafter referred to as the principal Act), for the words "five thousand rupees" the words "fifteen thousand rupees" shall be, and shall be deemed to have been, substituted with effect from the 6th day of September, 1983.

### 3. Amendment Of Section 13:-

In sub-section (1) of section 13 of the principal Act, for the words "ten thousand rupees", the words "twenty-five thousand rupees" shall be , and shall be deemed to have been, substituted with effect from the 6th day of January, 1984.

#### 4. Amendment Of Section 18 :-

In section 18 of the principal Act, for the words "one thousand rupees" and "five hundred rupees", the words "one thousand and five hundred rupees" and "one thousand rupees" shall be, and shall be deemed to have been, respectively substituted with effect from the 17th day of April, 1985.

## 5. Amendment Of Section 19:-

In section 19 of the principal Act, for sub-section (2), the following sub-section shall be, and shall be deemed to have been, substituted with effect from the 5th days of April, 1986, namely:-

" (2) During the adjournment of civil court, the High Court shall nominate a District Judge for each District, who shall have the power to make provisional orders on all urgent matters and for such purpose, appeals, plaints and petitions and other matters which would ordinarily be presented to such civil court shall be received in the District Court and any such order shall, except on matters to be presented in the District Court itself, remain in force until such matter has been heard and decided by the court having jurisdiction and in the case of orders passed on matters to be presented in the District Court itself, such orders shall be an order passed by a court having jurisdiction.".

# 6. Repeal And Saving :-

- (1) The Kerala Civil Courts (Amendment) Ordinance, 1986 (56 of 1986), is hereby repealed.
- (2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.